

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.75307 of 2021

(On behalf of Appellant)

And

Excise Appeal No.300 of 2012

(Arising out of Order-in-Appeal No.48/Bol/2012 dated 24.02.2012 passed by Commissioner(Appeal-IV) of Central Excise, Kolkata.)

Commissioner of Central Excise, Bolpur

(Nanoor Chandidas Road, Sian, Bolpur, Dist: Birbhum, West Bengal.)

...Appellant

VERSUS

M/s. Jai Balaji Industries Limited (U-III)

.....Respondent

(Vill:- Banskopa, P.O. Ranbandh, Durgapur-713212.)

APPEARANCE

Shri K. Chowdhury, Authorized Representative for the Appellant (s)
Shri S.Mohapatra, General Manager (Taxation) (Authorized Representative)
for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75271/2021

FINAL ORDER NO. 75877/2021

DATE OF HEARING : 27 December 2021

DATE OF DECISION : 27 December 2021

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri K. Chowdhury, learned Authorized Representative appeared on behalf of the Revenue. Shri S.Mohapatra, learned Authorized Representative appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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